



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ३३ (३)]

बुधवार, जुलै ३०, २०२५/श्रावण ८, शके १९४७

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ७५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Control of Organised Crime (Amendment) Act, 2025 (Mah. Act No. XLI of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLI OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 30th July 2025.)

An Act to amend the Maharashtra Control of Organised Crime Act, 1999.

Mah. XXX of 1999. WHEREAS it is expedient to amend the Maharashtra Control of Organised Crime Act, 1999, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Control of Organised Crime (Amendment) Act, 2025. Short title.

Mah. XXX of 1999. 2. In section 2 of the Maharashtra Control of Organised Crime Act, 1999, in sub-section (1), for clause (e), the following clause shall be substituted, namely :— Amendment of section 2 of Mah. XXX of 1999.

“(e) “organised crime” means, any continuing unlawful activity, by an individual, singly or jointly, either as a member of an organised crime syndicate or on behalf of such syndicate,—

(i) by use of violence or threat of violence or intimidation or coercion, or other unlawful means, with the objective of gaining pecuniary benefits, or gaining undue economic or other advantage for himself or any other person or promoting insurgency, or

(ii) by cultivating, producing, manufacturing, possessing, selling, purchasing, transporting or storing of narcotic drugs or psychotropic substances in commercial quantity, as notified under the Narcotic Drugs and Psychotropic Substances Act, 1985, in contravention of 61 of the said Act or rules framed thereunder, with the objective of gaining 1985. pecuniary benefits, or gaining undue economic or other advantage for himself or any other person;”.